

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 61478 of 2018

[Arising out of Order-in-Appeal No. 39/ST/APPL/LHD/2013 dated -27.03.2018
passed by the Commissioner (Appeals), CGST, Ludhiana]

M/s Batala Khad Store

Sukarpura, Dera Baba Nanak Road,
Batala, Gurdaspur, Punjab

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Ludhiana**

Central Excise House, F-Block, Rishi Nagar,
Ludhiana, Punjab-141001

.....Respondent

APPEARANCE:

None for the Appellant

Shri Aniram Meena, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61676/2025

DATE OF HEARING: 14.11.2025

DATE OF DECISION: 14.11.2025

P. ANJANI KUMAR:

Learned Counsel for the appellant has sent a letter dated
13.11.2025 praying for withdrawal of the present appeal. Prayer
allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**